IN THE CENTRAL ADMINSTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD.

M.A.NO. 707 of 1989 And M.A.No.726/89.

iп

O.A.No. 223 of 1989.

Date of Order 27.11.89

Ch. Sreeramachandra Murthy

..Applicant.

Versus.

Union of India represented by its Secretary, Department of Personnel & Training, Government of India, New Delhi & Manothers.

...Respondents.

For Applicant:

Shri G.V.L. Narasimha Rao, Advocate.

For Respondents:

Shri P.Ramakrishna Raju, For R1 & R2.

Shri M.P.Chandramouli, for R3.

C O R'A M:

THE HON'BLE SHRI B.N.JAYASIMHA: VICE CHAIRMAN.

THE HON'BLE SHRI J.N. MURTHY: MEMBER (J) (II).

(Order of the Bench dictated by Hon'ble Shri. B.N.Jayasimha, Vice-Chairman).

In this Miscellaneous Application No. 707/89, the applicant states that although the orders were passed in Original Application No.223 of 1989 as long as back on 27.4.89, respondents have not implemented the Orders. He seeks a direction to the respondents to implement the orders without further delay.

2. In M.A.No. 726/89, filed by Respondent No.3 it is stated that the applicant has been given posting orders as Deputy Secretary to Government, Social welfare department vide G.O.Rt.No. 3535 General Administration

buj

Contd...2

To:

- The Secretary, (Union of India), Department of personnel & Training, Government £ of India, New Delhi.
- 2. The Secretary, Union Public Service commission, Dholpur House, New Delhi.
- 3. The Chief Secretary to Government, General Administration(Spl.A) Bepartment, Secretariat, Hyderabad, Government of Andhra Pradesh.
- 4. One copy to Mr.G.V.L.Narasimha Rao, Advocate, H.No.2-1-566/B/1, Nallakunta, Hyderabad-500 0 44, A.P.
- 5. One copy to Mr.P.Ramakrishna Raju,Sr.CGSC,CAT,Hyderabad for RR 1 and 2.
- One copy to Mr.M.P.Chandramouli, for Counsel for State of A.P., CAT, Hyderabad for R3.
- 7. One spare copy.

kj.

Dove,

. . 2 . .

(Special.A) Department dated 22-9-89. The question of implementing the Judgment and giving appointment on the basis of 1988 Select List will be considered after the result the Special Leave Petition filed in Supreme Court. The SLP has not come up for admission. Hence respondent No. 3 requested extention of time for four month's i.e. from 31-10-1989 to 28-2-1990.

- 3. Earlier in M.A.No. 590/89, the respondent
 No.3 has sought extention of time up to 31-10-89 on the
 ground that a Special Leave Petition was being filed
 in the Supreme Court. We had accordingly extended the
 time.
- 4. Learned Cousel for the applicant says that although extention of time has been given, the matter is being delayed on the ground that a SLP has been filed. Further extention of time will cause hardship to the applicant and therefore opposes the request for extention of time.
- 5. On a consideration of the submissions made, we direct the respondent to implement the orders dated 27-4-89 passed in O.A.No. 223/89, by 31-12-1989 and that no further extention would be given.
- 6. Miscellaneous Application 707/89 and Miscellaneous Application No. 726/89 are accordingly disposed of.

(B.N.JAYASIMHA) Vice-Chairman

(J.N.MURTHY)
Member(3)

Dated: 27th November, 1989. Dictated in Open Court

tar/

Jage